

fixed recently for demolition of unauthorised constructions and police help has been sought by the CEO.

(b) There is no instance of unauthorised construction occurring before the cases for which dates have been fixed for demolition. Action is in hand to issue notices to persons who put up unauthorised constructions after the aforesaid nine cases.

(c) A statement is attached. Action is being taken by the Cantonment Board/CEO against each unauthorised construction without ignoring any case.

Statement

List of persons in whose cases the dates for demolition have been fixed.

(i) Sh. Lakhi Ram I/166, Sadar Bazar.

(ii) Sh. Manohar Lal 1/178, Sadar Bazar.

(iii) Sh. Rattan Lal Sood, 1/65, Sadar Bazar.

(iv) Sh. Harnam Singh, 1/59, Sadar Bazar.

(v) Sh. Swaran Singh, Tonga Stand.

(vi) Smt. Sarli V/73, Vill. Old Nangal.

(vii) Sh. Ram Singh V/23, Vill. Old Nangal.

(viii) Sh. Prabhu Ram 53/60, 60 Slum Qrs.

(ix) Smt. D. V. Kapoor III/78, Sham Singh Street, Shastri Bazar.

भारत में बंगला देश शरणार्थी

2813. श्री मुन्वर शर्मा : क्या गृह मंत्री यह बताते की कृपया करेंगे कि :

(क) बंगलादेश के राष्ट्रपति श्री जिया-उर-रहमान की हत्या के बाद बंगलादेश से कितने शरणार्थी भारत आये; और

(ख) उन्हें वापस भेजने के लिए क्या कदम उठाये गये हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) और (ख) , ... मार्च, 1971 के पश्चात् उन सभी व्यक्तियों को जो वैध यात्रा दस्तावेजों के बिना बंगलादेश से सीमा पार करके भारत में आये, उनको अवैध प्रवेशक समझा जाता है और उनको वापस बंगलादेश भेजने के लिए कार्यवाही की जाती है। अनधिकृत प्रवेश को प्रमान शाली रूप से रोकने के लिए कड़ी सतर्कता बरती जा रही है और भारत-बंगलादेश सीमा पर सुरक्षा प्रबन्ध सुदृढ़ कर दिये गये हैं। 17,000 से अधिक बंगलादेश के आदिवासी जिन्होंने 27 जून, 1981 के बाद त्रिपुरा में प्रवेश किया था, को बंगलादेश वापस भेज दिया गया है।

Items Reserved for Small Scale Industries.

2814. SHRI DAULATSINHJI JADEJA: Will the Minister of INDUSTRY be pleased to state:

(a) the details of items which are only reserved for small scale industries for manufacturing;

(b) whether it is also a fact that reservation of items has become a farce and companies belonging to MRTP or Multinationals have now been permitted to expand to any extent under one or other reason; and

(c) if so, the steps taken by Government for the protection of small scale industries?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) 843 items have been reserved for exclusive production in the small scale sector. The details about these items are given in the notifications published in the Gazette of India Extraordinary dated 26-4-1978, 12-5-1980, 19-2-1981 and 3-8-1981.

(b) and (c). It is not a fact that the companies belonging to MRTP or multinationals can expand to any extent in the field of reserved items. No unit in the organised sector (if it was producing an item reserved for the small scale sector before the issue of a notification reserving it) is allowed to increase production beyond the level of production as on the date of reservation.

Use of 'Harijan' in Scheduled Caste Certificates

2815. SHRI R. R. BHOLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons why the word 'Harijan' is now being used alongwith the caste of an individual while issuing Scheduled Caste Certificates by the District Magistrates in some of the States in the country when the word 'Harijan' itself is not recognised as a caste;

(b) since when this practice has been introduced; and

(c) what prompted the Government to introduce the word 'Harijan' alongwith the caste?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The Government of India have not issued any instructions to the State Government that the word 'Harijan' may be used alongwith the caste of the individual while issuing the Scheduled Caste Certificates

Workshops for Senior Level and Supervisory Level Personnel Organisation by Programme Evaluation Organisation

2816. SHRI C. T. DHANDAPANI: Will the Minister of PLANNING be pleased to state:

(a) the number of workshops for senior level and supervisory level personnel organised by the Programme Evaluation Organisation during the years 1979, 1980 and 1981 and the number of State and Central Programme Evaluation Organisation officers trained during each of the above years; and

(b) the amount of honoraria received year-wise by the various category of officers of the Programme Evaluation Organisation participating as trainers?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The Programme Evaluation Organisation, in collaboration with the State Governments, Training Division of the Department of Personnel & Administrative Reforms and National/State training institutes organised 10 workshops/training programmes for senior and supervisory level personnel as follows:

Year	No of Workshop/ training programmes	No. of officers participated/trained
1979	3	96
1980	3	85
1981	4	98

(b) The officers of the Programme Evaluation Organisation, on requests